

CS NO. \_\_\_\_\_

AJAY SINGH VS. S.D.M. (CIVIL LINES) & ANR.

**21.06.2021**

**HEARD THROUGH VIDEO CONFERENCING.**

Present: Sh. Rambir Chauhan, Ld. Counsel for plaintiff (via video conferencing via cisco webex).

Sh. Prem Singh, Patwari from the office of SDM Civil Lines i.e. defendant no.1 (via video conferencing via cisco webex).

Summons have been duly served upon the defendant. However, Sh. Prem Singh, Patwari from the office of defendant no. 1 i.e. S.D.M. (CIVIL LINES) submits that he requires atleast one week time to file the reply to the plaint filed by the plaintiff.

Further, Ld. Counsel for plaintiff submits that till NDOH status quo be maintained, otherwise, if the demolition is carried out by the defendant the suit shall become infructuous. After inquiring from the defendant no. 1 it is found out that no demolition date has been fixed by the defendant as of now. Therefore, status quo be maintained till NDOH.

Defendant no. 1 is directed to file reply to the plaint of the plaintiff before NDOH with advance copy to the opposite counsel.

Let the matter be put up for further proceedings on **30.06.2021 (Date is given as per the convenience of defendant).**

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**(ANURAG CHHABRA)**  
**CIVIL JUDGE-03(C), THC**  
**21.06.2021**

CS NO. \_\_\_\_\_

ANKUR SHARMA & ORS. VS. GHANSHYAM DASS SHARMA & ORS.

**21.06.2021**

**HEARD THROUGH VIDEO CONFERENCING.**

Present: Sh. Deepak Singh, Ld. Counsel for plaintiff (via video conferencing via cisco webex).

Plaint and documents perused. Submissions heard.

Let summons of the suit and notice of the application under Order 39 Rule 1 and 2 CPC be issued against the defendants by way of electronic mode on filing of PF in the court or on court's official email address returnable for **30.06.2021**. Plaintiff is directed to file an affidavit of service in the manner in which defendant have been served before the Judicial Branch, Central, Tis Hazari Courts, Delhi by way of email before NDOH.

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CIVIL JUDGE-03(C), THC  
21.06.2021**